- (b) whether these scales of pay arc given effect to by the Mysore University; and
- (c) if not, what steps are taken to give effect to the same?

THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA): (a) Lecturers—Rs. 400—30—640—15B-40—800; Readers—Rs. 700—40—1,100: Professors—Rs. 1,000—50—1,500.

(b) and (c) As a result of discussions held by the officers of the University Grants Commission with the Vice-Chancellor, Mysore University, the latter agreed to introduce the revised scales of pay w.e.f. 1st April, 1964 provided the University Giants Commission extends its assistance over a period of five years from that date and does not withdraw it at the end of the Third Five Yeai Plan. The Commission has accepted this p'osition, and informed the University accordingly.

\*588. [Transferred to the 1st October, 1964 as Unstarred Question No. 791-B.]

## INDIAN COUNCIL FOR, CULTURAL RELATIONS

- 792. SHRI A. C. GILBERT: Will the Minister of EDUCATION be pleased to state:
- (a) whether the Secretary of the Indian Council for Cultural Rela Ions has the power to create new posts, make appointments, give promotions and grant advance increments to the members of the staff;
- (b) if not, whether it is a fact that the Secretary has exercised his own authority in such matters in the past: and
- Cc) if the answer to part (b) above be in the affirmative, what action Government have taken in the matter?

THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA): (a) The Secretary of the Council has no power to

create new posts but he can make appointments, give promotions and grant advance increments for posts Corresponding "to class III and IV posts of the Government of India, subject to the restrictions imposed by the competent authorities of the Council ffom time to time;

(b) and (c) The Secretary has exercised  $\mathrm{hi_s}$  powers in this respect with due regard to the limitations laid down in the orders which have been and are prevalent in the Council.

## SERVICE RULES OF INDIAN COUNCIL FOR CULTURAL RELATIONS

- 793. SHRI A. C. GILBERT; Will the Minister of EDUCATION be pleased to state:
- (a) whether there are rules governing the service conditions of the employees of the Indian Council for Cultural Relations;
- (b) if not, the reasons for not framing the same for all these years; and
- (c) the way in which cases concerning the employees have been dealt with in the past in the absence of service rules?

THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA): (a) and (b) No such rules are in force at present, but they have been drafted and the draft fs under consideration of the Indian Council for Cultural Relations.

(c) Indian Council for Cultural Relations says that such cases have been dealt with in the light of Government of India rules on the subject.

## DISCONTINUANCE OF SERVICE ABBREVIATIONS

- 794. SHRI RAMPRASANNA RAY: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether the Ministry of Home Affairs issued a circular regarding

disc'ontinuance of service abbreviations *viz.* I.C.S., I.A.S., I.P.S., etc. after names of officers in official correspondence, name plates etc. (Gazette Notifications excepted);

- (b) if so, whether the Government of West Bengal have Complied with this circular and have discontinued the use of these service abbrevations in the name plates of officers of West Bengal Secretariat and in official coirespondence; and
- (c) if the answer to part (b) above be in negative, when they are likely to do so?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI L. N. MISHRA): (a) A copy of the instructions issued to the Ministries/ Departments of the Government of India is attached. While these instructions enjoin discontinuance of the practice of mentioning service abbreviations in official correspondence, orders etc. (excluding Gazette Notifications), they do not specifically provide for discontinuance of the use of such abbreviations in the name plates <sup>01</sup> the officers. A copy of these instructions was also sent to the State Governments for information.

(b) and (c) The instructions in question are not binding on the State Governments. The Government of West Bengal have not discontinued the practice, as they d'o not consider such a step necessary. They have stated that many members of the public receiving letters from officers like to know to which service the writer belongs and that the practice ir West Bengal is not confined to the members of all-India Services alone, but is followed by the members of the State Services also.

Copy of Office Memorandum No. F. 6/24/W-Ests(A), dated the 20th. September, 1960, from the Joint Secretary to the Government of India, Ministry of Home Affairs, New Delhi, addressed to the Ministry of Finance, etc etc.

The pay Commission have drawn attention in Chapter LII of their report to the practice of mentioning in official correspondence, orders etc., the name in an abbreviated form of the service to which the particular officer Concerned belongs. The Commission have observed that the office which a Government servant holds is of interest to the community but not so much the service to which he belongs. It has accordingly been decided that the practice should be discontinued and the name of the service to which an officer belongs may be mentioned after his name only where it serves some recognised public purp'ose, e.g., in gazette aoti-fications which serve the requirements of audit. The Ministry of Finance etc. are requested to bring this decision to the notice of the officers serving under their administrative control including the officers in their attached Subordinate offices.

2. So far as persons serving under the Indian Audit and Accounts Department are concerned, these orders have been issued in consultation with the Comptroller and Auditor General.

## GOVERNMENT SCHOOLS IN DELHI

- 795. SHRI V. M. CHORDIA: Will the Minister of EDUCATION be pleased to state:
- (a) the number of Government Higher Secondary and High Schools in the Union Territory of Delhi;
- (b) the number of students, separately under each category, as on 15th July, 1964; arid
- (c) the rate at which grant-in-aid, both for recurring and non-recurring expenditure, is admissible to the aided scho'ols?

THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA): (a) Higher Secondary Schools—22.

High Schools-Nil.